

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-2663(PB)/2019**

**IN THE MATTER OF:**

Kriti Sharma & Anr.

.... Applicant/petitioner

v.

Keltech Infrastructure Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code**

**Order Pronounced on: 21.12.2021**

**CORAM:**

**CHIEF JUSTICE (RETD.) RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SHRI. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. V. K. Singh, Advocate

**ORDER**

The Company Petition has been filed by a small number of homebuyers. However, in the light of the decision of the Hon'ble Supreme Court in the case of *Jaypee Kensington boulevard Apartments Welfare Association v. NBCC (India) Ltd., 2021 SCC Online SC 253*, the company petition is not maintainable.

Accordingly, the present application stands dismissed as withdrawn, with liberty to pursue the matter if *//* cause survives.

[CHIEF JUSTICE (RETD.) RAMALINGAM SUDHAKAR]

(PRESIDENT)

(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)